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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA-3115/91

Tuesday, the 19th day of November, 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER (A)

1. Parmod,
Son of Sh. B.R. Bhasin,
R/o 3/939, Hari Singh Nalwa Street,
Faiz Road,
Karol Bagh,
New Delhi.
2. Harbans Lal,
S/o Chiman Lal,
WZ/E 198, Ruhi Nagar,
Rani Bagh,
Delhi.
3. Rajiv Bhatia,
S/o Sh. K.L. Bhatia,
J-825, Mandir Marg,
New Delhi.
4. Rayinder Singh,
S/o Sh. Ram Singh
11/33, Akbar Road,
New Delhi.
5. Rajender Singh, S/o
Kanwal Singh,
Village-Budhpur,
P.O. Alipur,
Delhi-36.
6. Sh. H.N. Sharma,
S/o Sh. Nand Kishore,
B-29, Gali Lajpat Nagar,
New Delhi.
7. Dev Prakash,
S/o Sh. Sarpa Ram
S-XII/955,
R.K. Puram,
New Delhi.
8. D.P. Kakar,
S/o Sh. A.K. Kakar,
H.No.535, Kali Bari,
New Delhi.
9. C.K. Verma,
S/o Sh. R.L. Verma,
56-a, Bangla Sahib Road,
New Delhi.
10. Birendar Singh,
S/o Sh. Kanwar Singh,
G-659, S.N. Puri.
11. Y.K. Vashist,
S/o Sh. D.N. Sharma,
D-368, Moti Bagh,
New Delhi.
12. P.C. Nagpal,
S/o Sh. N.L. Nagpal,

R/o C-343, D.DA Colony,
Khyala,
New Delhi.

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13. Smt. Sharda,
W/o Satish Kumar,
KG-1/535,
Vikas Puri,
New Delhi.
14. Purshotam Lal,
S/o Sh. Kalu Ram,
B-83, Kasturba Niketan,
Lajpat Nagar,
New Delhi.
15. R.N. Parashar,
S/o Sh. C.S. Parashar,
R/o 146/Sector V, R.K. Puram,
New Delhi.

...Applicants

(None for applicant)

Versus

UNION OF INDIA, Through

1. The Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.
2. The Secretary,
Department of Personnel and Training,
Nirvachan Sadan,
New Delhi.

...Respondents

(None for respondents)

The application having been heard on 19.11.1996
the Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair (J), Chairman

Applicants seek to revise Annexure-VIII
seniority list dated 13.10.87. We did not have the
benefit of hearing the parties. However, a seniority
list which had remained in force for full four years
cannot be challenged upsetting the state of affairs that,
had been settled, and unsettling third party rights.
Not only delay, but the sit back rule (Rabindra
Nath vs. Union of India, AIR 1970 SC 470) stands in the
way of applicants from getting the reliefs prayed for.

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Hence we decline jurisdiction and dismiss the application.

No costs.

Dated this the 19th day of November, 1996.



(S.P. BISWAS)
Member(A)



(CHETTUR SANKARAN NAIR (J))
Chairman

'Sanju'